PART II—Section 3—Sub-section (i)
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 28th May, 2012

G.S.R. 395(E).—In exercise of the powers conferred by clause (a) and clause (b) of sub-section (1) of Section 642 read with Sections 266A, 266B and 266E of the Companies Act, 1956 (I of 1956), the Central Government hereby makes the following rules, further to amend the Companies (Director Identification Number) Rules, 2006 namely:—

1. Short title and commencement

(1) These rules may be called the Companies (Director Identification Number) Amendment Rules, 2012.

(2) They shall come into force with effect from 29th May, 2012.

2. In the Companies (Director Identification Number) Rules, 2006,—

(a) after Form No. DIN 1, in Annexure 1, for item (i) and entries relating thereto, the following shall be substituted, namely:—

“(i) The photograph and document attached to the Form DIN-1 belongs to me. I further confirm that all required documents have been duly attested by me or duly attested by either Public Notary or a Gazetted Officer of a Government and are attached to the Form DIN-1 and”.

(b) in Form No. DIN-4,—

(i) in serial number 2, after the box and words “□ Present Residential address”, the following shall be inserted, namely:—

□ Photograph of Director/designated Partner
□ Residential Status
□ Verification as per Annexure-1 of DIN rules
□ Verification as per Annexure-2 of DIN rules

(ii) After serial number 6 and entry relating thereto, the following shall be inserted, namely:—

“6A. Whether resident in India □ Yes □ No”

(iii) In Attachments, against serial number 1, in the entry, the asterisk mark ‘*’ shall be omitted.

(c) after Form No. DIN 4, in Annexure 2,—

(i) in term (i) after sub-item (l) and entry relating thereto, the following shall be inserted, namely:—

“(m) Photograph of Director/designated partner
(n) Residential Status
(o) Verification as per Annexure-1 of DIN rules
(p) Verification as per Annexure-2 of DIN rules”;

(ii) for item (ii) and entry relating thereto, the following shall be substituted, namely:—

“(ii) The photograph and document attached to the Form DIN-4 belongs to me. I further confirm that all required documents have been duly attested by me or duly attested by either Public Notary or a Gazetted Officer of a Government and are attached to the Form DIN-4 and”.

[F. No. 2/1/2011 CL-V]

RENUKA KUMAR, Jt Secy.

Note.—The principal notification was published vide number G.S.R. 649(E), dated the 19th October, 2006 and subsequently amended vide the following notifications:—

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